

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video Conferencing Platform)

ITEM No.13
CP No.75/BB/2021

IN THE MATTER OF:

M/s. Kirloskar AAF Ltd. ... Petitioner
Vs. ...
-- ... Respondent

Order under Section 66 of Companies Act, 2013

Order delivered on: 06.03.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. PRASANTA KUMAR MOHANTY
HON'BLE MEMBER (TECHNICAL)

PRESENT (Through Video Conferencing):

For the Petitioner : Shri Akshay G, PCS
For the ROC & RD : Shri Vishwanath, Adv.

ORDER

1. Heard Shri Akshay G., Ld. PCS for the Petitioner and Shri Vishwanath, Ld. Counsel appearing on behalf of Shri Hemanth Rao, Ld. Counsel for the ROC & RD
2. Upon receipt of the reply filed by the Petitioner, Ld. Counsel for the ROC & RD is directed to file further response to the reply filed by the Petitioner to its earlier common report of ROC & RD.
3. List the matter before Regular Bench on **24.03.2023**.

Sd/-

PRASANTA KUMAR MOHANTY
MEMBER (TECHNICAL)

Krishna

Sd/-

T. KRISHNAVALLI
MEMBER (JUDICIAL)